# GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### LOK SABHA UNSTARRED QUESTION NO. 2256. TO BE ANSWERED ON 23.09.2020

#### **Expansion of National Parks**

#### 2256. PROF. SAUGATA RAY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is considering any proposal to expand the area of National Parks;
- (b) if so, the details thereof;
- (c) whether the Government proposes to setup buffer zones along the National Parks and Wildlife Sanctuaries of the country, if so, the details thereof;
- (d) whether the Government has taken note of protests in this regard by various States/farmer organization; and
- (e) if so, the details thereof and action taken to redress their grievances?

# ANSWER

## MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

- (a) and (b) The Protected Areas including the Wildlife Sanctuaries and National Parks are declared by the respective State Governments/ UT Administrations as per the provisions in the Wild Life (Protection) Act, 1972. The State/UT Governments take action regarding expansion of National Parks whenever need arises as per the provisions contained in the Wild Life (Protection) Act, 1972.
- (c), (d) and Ministry of Environment, Forests and Climate Change issues notification for Eco-sensitive Zone (ESZ) based on the proposals submitted by concerned State Government around Protected Areas, National Parks and Wildlife Sanctuaries. There is a provision for submitting grievances and remarks in connection to the draft notification within 60 days from the date of issue of draft notification. The final notification is issued only after considering and studying all these complaints or remarks on the draft notification.